



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vyva Apparels (India) Private Limited vide order dated 17.02.2023 in CP No. 258/MB-IV/ 2021 (Date of receipt of order by IRP is 21.02.2023)

The creditors of Vyva Apparels (India) Private Limited are hereby called upon to submit their claims with proof on or before 07-03-2023

The submission of proof claims should be made in accordance with Chapter IV of the insolvency and bankruptcy Board of india (Insolvency Resolutions process for corporate Person) Regulations,2016.

The proof of claims is to be submitted by way of following specified forms :-

Form B- for claims by Operational Creditors except Workmen and Employees

Form C- for claims by Financial Creditors

Form D- for claims by workmen and employees

Form E- for claims by Authorized Representatives of workmen and employees

Form F- for claims by Creditor other than Financial Creditors and operational Creditors

The Financial Creditor shall submit their proof of claims by electronic means only. The Operational Creditors, including workmen and employees, may Submit their proof of claims in person, by post or electronic means,

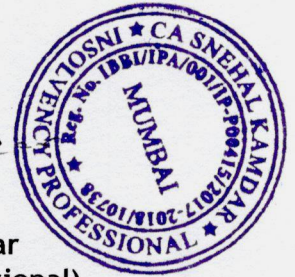
Submission of false or misleading proofs of claim shall attract penalties.

Date: February 22, 2023

Place: Mumbai

*S. A. Kamdar*

Snehal Arvind Kamdar  
(Interim Resolution Professional)



Registration No.: IBBI/PA-001/IP-P00415/2017-18/ 10738